

BUSINESS ADVISORY COMMITTEE

(Thirteenth Lok Sabha)

TWELFTH REPORT

(Presented on 9.8.2000)

The Business Advisory Committee held a sitting on Wednesday, the 9th August, 2000.

2. The Committee recommend the allocation of time to the following items of business as shown against each:-

(1)	The Rehabilitation Council of India (Amendment) Bill, 2000.	1 hour	
	<u>(Consideration and passing)</u>		
(2)	The Cable Television Network (Regulation) Amendment Bill, 2000,	2 hours	
	<u>(Consideration and passing)</u>		
(3)	The All India Institute of Medical Sciences (Amendment) Bill, 2000, as passed by Rajya Sabha.	---	
	<u>(Consideration and passing)</u>		
(4)	The Workmen's Compensation (Amendment) Bill, 2000, after it has been passed by Rajya Sabha.	2 hours	
	<u>(Consideration and passing)</u>		
(5)	The Constitution (86 th Amendment) Bill, 2000, after it has been passed by Rajya Sabha.	½ hour	To be taken up
	<u>(Consideration and passing)</u>	on the same	
(6)	The Constitution (88 th Amendment) Bill, 2000, after it has been passed by Rajya Sabha.	2 hours	day.
	<u>(Consideration and passing)</u>		

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3. The Committee also recommend that the sitting fixed for Monday, the 14th August, 2000 may be cancelled.
4. The Committee further recommend that discussion on Motion under rule 184 regarding incidents of killing of innocent persons including pilgrims of Amarnath Yatra in Jammu and Kashmir may be taken up on Thursday, the 17th August, 2000 at 16.00 hours and may be completed on that day itself.
5. The Committee also recommend that in order to make more time available for disposal of urgent items of Government and other business, if necessary, the House may sit upto 8 P.M., or beyond daily for the remainder of the Current Session.

NEW DELHI;
August 9, 2000
Sravana 18, 1922 (Saka)

G.M.C. BALAYOGI
Chairman
BUSINESS ADVISORY COMMITTEE